

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-7467-JK (LD ) of 2023**

**DATED:- 31 - 05 - 2023**

Sanction is hereby accorded to the appointment of Shri Hilal Ahmad ACF, ICLC Kashmir as Officer In charge Litigation (OIC) for the below mentioned cases, including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

S No.	Title of the Case
1	OWP No 538/2019 titled M/S Samzan and Square Complex Vs State and Ors,
2	OWP No. 1738/2019 titled M/s Samzan and Square Complex Vs State & Ors

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Secretary to Government

Dated:- 31.05.2023

No:- LAW-OIC/153/2023

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Sajad Un Nabi Kashmiri)

Additional Secretary to Government